

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).18959/2017

(Arising out of impugned final judgment and order dated 14-03-2017
in SA No. 122/2015 passed by the High Court Of Judicature At Bombay
At Nagpur)

NAGPUR IMPROVEMENT TRUST

Petitioner(s)

VERSUS

SHEELA RAMCHANDRA TIKHE

Respondent(s)

((WITH APPLICATIONS FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS,
PERMISSION TO FILE ADDITIONAL DOCUMENTS AND EXEMPTION FROM FILING
O.T.))

Date : 19-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Shyam Divan, Sr.Adv.
Mr. Huzefa Ahmadi, Sr.Adv.
Mr. Satyajit A. Desai, Adv.
Ms. Anagha S. Desai, AOR
Mr. Anshuman Singh, Adv.

For Respondent(s)

Mr. Mukul Rohatgi, Sr.Adv.
Mr. Abhishek Bhoot, Adv.
Mr. Ravindra Khapre, Adv.
Mr. Pratik R. Bombarde, AORUPON hearing the counsel the Court made the following
O R D E R

Heard learned senior counsel for the parties at length.

Hearing concluded.

Judgment reserved.

(RAJINDER KAUR)
BRANCH OFFICER(SUKHBIR PAUL KAUR)
A.R. -CUM-P.S.

BOOKS REFERRED

(2016) 1 SCC 332

(1977) 4 SCC 608

(2016 (7) SCC 686

(1950) SCR 453 (PARA 9) - PRITAM SINGH V. THE STATE

(2013) 16 SCC 147 (PARA 57)

(1999) 2 SCC 635 (PARAS 15 TO 20)

(1960) 3 SCR 604 (PARAS 11 AND 12 [LAST PART OF PARA 12]